(ग) उनका कार्यकाल बढ़ाने के क्या कारण थे;

(घ) क्या उन नगरपालिकाओं के लिये जिनका कार्यकाल बढ़ाया गया है, चुनाव कराने का सरकार का विचार है; और

(ङ) यदि हां, तो कब और यदि नहीं तो इसके क्या कारण हैं ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मंत्री (श्री ब० सू० मूर्ति): (क) 53.

(ख) से (ङ). बिहार तथा उड़ीसा नगरपालिका अधिनियम, 1922 की धारा 29 (क) के अनुसार निर्वाचित आयुक्तों का कार्यकाल 5 वर्ष का है। इसी अधिनियम की धारा 29 (2) के अनुसार इस कार्यकाल में वह समय भी सम्मिलित है जो इसके कार्यकाल की समाप्ति से नव निर्वाचित एवं नियुक्त आयुक्तों के निकाय पहली बैठक की तिथि तक लगेगा। बिहार में जहां वहीं भी नगरपालिकाओं के चुनाव होने थे उन्हें 1965 में विदेशी आक्रमण के कारण तथा बाद में 1967 के आम चुनावों के कारण स्थगित करना पड़ा। ऐसा ज्ञात हुआ है कि 44 नगरपालिकाओं में चुनाव होने हैं। 1967 में राज्य सरकार ने यह निश्चय किया कि म्यूनिसिपल चुनाव सिंगल सीट वार्डों के आधार पर किया जाएं। वैसे, राज्यों में नगरपालिकाओं में सभी प्लूरल-सीटों वाले वार्ड हैं। अधिकांश नगरपालिकाओं में प्लूरल सीटों वाले वार्डों को सिंगल सीट वाले वार्डों में विभाजित करने का कार्य अब पूरा हो गया है। जैसे ही सिंगल सीट वाले वार्डों की मतदाता सूचियां तैयार हो जाएंगी, राज्य सरकार द्वारा चुनाव कार्यक्रम तैयार किया जायेगा।

पटना विकास न्यास के धन का कथित दुरुपयोग

4873. **श्री रामावतार शास्त्री :** क्या **स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पटना विकास न्याय में धन की बहुत गड़बड़ी और दुरुपयोग हो रहा है;

(ख) यदि हां, तो क्या यह सच है कि बिहार सरकार ने इस सम्बन्ध में एक जांच समिति नियुक्ति की है;

(ग) यदि हां, तो क्या यह सच है कि उक्त समिति का प्रतिवेदन केन्द्रीय सरकार को प्राप्त हो गया है;

(घ) यदि हां, तो उसकी मुख्य बातें क्या हैं, और

(ङ) उन पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मंत्री (श्री ब० सू० मूर्ति) : (क) इस आशय की कुछ शिकायतें की गयी हैं ।

(ख) जी, हां।

(ग) जी, नहीं।

(घ) और (ङ) : प्रश्न ही नहीं उठता।

RIGS FOR DRILLING WATER WELLS

4874. SHRI K. ANIRUDHAN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Madhya Pradesh and Tamilnadu Governments have given orders for rigs from a U.S.A. firm for drilling water wells; and

(b) whether Government have taken steps to manufacture such rigs indigenously so that more States can start water-well drilling ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The Ministry of Food & Agriculture have indicated that the Government of

Madhya Pradesh was given foreign exchange amounting to Rs. 20.12 lakhs for the import of 5 medium duty rotary rigs from U.S.A. The State Government has already placed orders for these with D.G. S. & D. The Government of Tamil Nadu has already imported from U.S.A. two medium duty rotary rigs for drilling water wells.

(b) The programme for indigenous manufacture of rigs including medium duty direct rotary rigs has now progressed satisfactorily as a result of measures taken during the last three to four years. Five firms in the private sector viz. M/s.Reliable Water Supply Service Lucknow M/s. R.N. Gupta & Co. Ludhiana M/S. Voltas Limited Bombay M/s. Christenson Longyear Limited, Bombay and M/s. Killick Industries, Bombay were licenced for the manufacture of these rigs. Heavy Engineering Corporation, Ranchi also took up manufacture of 2-3 types of rigs. As a result of this development most of the requirement of drilling rigs of the States is presently being met with from the indigenous manufacturers.

EXAMINATION OF SAMPLES BY CHIEF CHEMIST CENTRAL REVENUES CONTROL LABORATORY

4875. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the samples of various articles involving excise duty received by the Chief Chemist Central Revenues Control Laboratory Delhi-12. are not examined properly and ficticious reports relating thereto are sent out which leads to various types of corruption;

(b) what were the reports of the said laboratory pertaining to

(i) sample of shoddy yarn drawn from Oswal Woollen mills Ltd. No. 3 Ludhiana bearing number CLD/ No. 638 dated the 13th May 1969; and

(ii) Sample of glass drawn from Tribhuwan Chemicals Jaipur bearing CLD/No. 1399 dated 22nd June 1964; and

(c) whether the said samples were fully consumed during the test or the remnants thereof were sent to the Assistant Collector Central Excise/Customs ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETH) : (a) No Sir.

(b) (i) No sample of shoddy yarn drawn from Oswal Woollen Mills Ltd. No. 3 Ludhiana bearing number CLD/No. 638 dated the 13th May 1969 was examined by the Chief Chemist Central Revenues Control Laboratory Delhi-12. However sample bearing number CLD/No. 638 dated 13th May 1965 of M/s. Oswal Woollen Mills No. 3 Ludhiana was tested and a copy of the test report is laid on the Table of the House. [Placed in Library. *See* No. LT- 2473/69]

(ii) A copy of the report on the sample of glass drawn from Tribhuwan Chemicals Jaipur bearing CLD/No. 1399 dated the 22nd June 1964 is laid on the Table of the House. [placed in Library. *See* W. LT-2473/69].

(c) Bulk of the sample was consumed in test and very small quantity was left behind. In cases where the party specifically asks for the return of the remnants they are authorised to collect the same at their own cost. Where the remnants were not to be returned and are of insignificant value they are destroyed. Where the reports of testing samples are not in agreement with the declaration given by the party the remnants are invariably returned to the Assistant Collector concerned.

दिल्ली में आयुर्वेदिक चिकित्सालय और अनुसंधान केन्द्र

4876. श्री बृज भूषण लाल :
श्री अटल बिहारी वाजपेयी :
श्री यज्ञ दत्त शर्मा :
श्री शारदा नन्द :
श्री सुरज भान :
श्री जगन्नाथ राव जोशी :

क्या स्वास्थ्य, तथा परिवार नियोजन, और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में गत तीन वर्षों में वर्षवार कितने रोगियों ने आयुर्वेदिक चिकित्सा कराई